

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1950  
ANSWERED ON:19.08.2013  
CHECK ON ILLEGAL ENCROACHMENT  
Bwiswmuthiary Shri Sansuma Khunggur

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government has taken note of illegal encroachment of forest areas by other non-indigenous, non-STs and outsiders in North-East Region (NER) including Assam;
- (b) if so, the details thereof; and
- (c) whether the Government has any proposal to exempt the NER especially territorial areas of Assam for the operational jurisdiction of the provisions of Section 2 (O) of the Forest Rights Act, 2006 to check illegal enforcement on forest areas;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) The Government is aware of encroachments on forest land in the country including the North Eastern States. As per the information available in the ministry, forest area under encroachment in North Eastern States is annexed. The details of areas under encroachment by other non-indigenous, non-STs and outsiders in North-East Region (NER) is not compiled at the level of Ministry.

(c) to (e) Ministry of Tribal Affairs is the nodal Ministry for implementation of Forest Rights Act 2006. As informed by the Ministry of Tribal Affairs, there is no such proposal to exempt the NER especially territorial areas of Assam for the operational jurisdiction of the provisions of Section 2 (O) of the Forest Rights Act, 2006 to check encroachment on forest areas.